

CBI No. 371/2019

CBI VSDR. LAXMI CHAND GUPTA

01.07.2020

Present : None

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble high Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is listed for Arguments and disposal of Application u/s 19 PC Act for 04/07/2020.

Let Notice be issued (through Email / WhatsApp / telephonically or via sms only) to Ld. Counsel(s) for the parties with following directions:

- i. To give their consent whether they are agreeable for submitting their Arguments through their written submission if any.
- ii. To give their consent whether they want to address oral argument if any through video conferencing as well in addition to written submission .
- iii. To send their written submission in synopsis form , as brief as possible.

In case of any eventuality Ld. Counsel(s) are requested to send their communications immediately (via email only) and in the eventuality of any inconvenience or query you may contact Ms. Pallavi reader of the court via (official email id : readercbicourtroomno.504radc@gmail.com or on whatsapp as well as mobile no. 9210587637 telephonically or sms only) .

List the matter on date already fixed for 04.07.2020.

A copy of this order be sent along with the notices to the Ld. Counsel for the parties.



(ANURAG SAINI)
Special Judge CBI Act (CB)-II
01.07.2020
Revenue Court Complex
D.D.U. Marg, New Delhi

CBI No. 287/2019

CBI VS BHAGWAN DAS SINGHAL ETC.

01.07.2020

Present : None

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble high Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is proceeding at the stage of Arguments on Charge and is listed for 03/07/2020.

Let Notice be issued (through Email / WhatsApp / telephonically or via sms only) to Ld. Counsel(s) for the parties with following directions:

- i. To give their consent whether they want to address oral argument if any pertaining to framing of charge through video conferencing as well in addition to written submission .
- ii. To give their consent whether they are agreeable for submitting their Arguments of Charge through their written submission if any.
- iii. To send their written submission in synopsis form , as brief as possible.

In case of any eventuality Ld. Counsel(s) are requested to send their communications immediately (via email only) and in the eventuality of any inconvenience or query you may contact Ms. Pallavi reader of the court via (official email id : readercbicourtroomno.504radc@gmail.com or on whatsapp as well as mobile no. 9210587637 telephonically or sms only) .

List the matter on date already fixed for 03.07.2020.

A copy of this order be sent along with the notices to the Ld. Counsel for the parties.



(ANURAG SAINI)

Special Judge, CBI-11

RADC, New Delhi

01.07.2020

Parade Avenue Court Complex
D.D.U. Marg, New Delhi

CC No. 47/2019,48/2019,49/2019,194/2019,195/2019,196/2019,197/2019
DIRECTORATE OF ENFORCEMENT VS. H.B.CHATURVEDI

01.07.2020

Present : None

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble high Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of appearance and is listed for **04/07/2020**.

You are hereby requested to kindly make yourself available for video conferencing on the aforesaid date fixed. Time for Video Conferencing will be intimated prior to the date fixed for further proceedings.

In case of any eventuality Ld. Counsel(s) are requested to send their communications immediately (via email only) and in the eventuality of any inconvenience or query you may contact Ms. Pallavi reader of the court via (official email id : readerbicourtroomno.504radc@gmail.com or on whatsapp as well as mobile no. 9210587637 telephonically or sms only).

List the matter on date already fixed for **04.07.2020**.

A copy of this order be sent along with the notices to the Ld. Counsel for the parties.



(ANURAG SAIN)

Special Judge CBI - II

PO Act (CO)-II

New Delhi

01-07-2020

D.O.M. Muz. New D